CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 974/MP/2025
alongwith 8/IA/2026 and Dairy No. 815/2026

Subject	:	Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act,2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020(Interlocutory applications for amendments of the Petition).
Petitioner	:	NLCIL
Respondent	:	TNPDCL
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NLCIL Ms. Ritu Apurva, Advocate, NLCIL Ms. Pragya Pushkar, Advocate, NLCIL Ms. Nishtha Wadhwa, Advocate, NLCIL Shri D. Abhinav Rao, Advocate, Telangana Discoms Shri Abhisek Das, Advocate, Telangana Discoms Ms. Anusha Nagarajan, Advocate, TNPDCL Ms. Aakansha Bhola, Advocate, TNPDCL

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that only one Respondent, i.e., TNPDCL, had filed its reply in the matter, which was confirmed by learned counsel appearing for TNPDCL. It was further submitted that the proceedings before the Hon'ble High Court of Andhra Pradesh are presently pending adjudication.

3. Learned counsel for the Respondents, Telangana Discoms, sought time to file reply to the Petition. Learned counsel also requested that the Respondent, Telangana State Power Coordination Committee (TSPCC) be deleted from the array of parties on the ground that it is not a proper party to the matter. In this regard, the Commission observed that the said request will be considered in accordance with law.

4. The Commission, after hearing the parties, permitted the Respondents to file their respective replies to the Petition on or before **10.12.2026**, after serving copies thereof on the Petitioner. The Petitioner may file its rejoinder, if any, on or before **31.12.2026**.

5. The Petition, along with the I.A.s, shall be listed for hearing on **7.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)